

DRAFT

Minutes of Meeting No.30/11 scheduled on 02.11.2010 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 30/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 02.11.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A, U.B.	23063321 Extn.3318	DHI
2.	Sh S.K. Jain, D.O.	429A, U.B.	23063321 Extn.3318	DIPP.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, N.B.	23063802 Extn.2459	DC(MSME),
4.	Sh. A.K. Mishra, AIA	13-A, U.B.	23063332	M/o Steel
5.	Sh. B. D. Ghosh, Jt. IA	399,U.B.	23063355	M/o Steel
6.	Sh. Rajiva Kumar, Dy. D.G.F.T	306, U.B.	23061562 Ext. 388	DGFT
7.	Sh. B.K. Sachdeva, FTDO	404, U.B.	23061562 Ext.265	DGFT

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Approved
	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 09.04.2008	
	Decision : As per written comments of DHI communicated vide their U.O. No.3(99)/08-TSW(B)/528 dated19.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export Export description, quantity & value may be amended as given by the firm at page 3 of their letter dated 10-01-10. Import 1. Item no 1-As per the information given, the gross weight of plates comes to 533 MT. The net weight of components made out of this is 518 MT resulting in wastage of 4%. This Office recommends for import of 528.5 MT with net wastage of 2%.			

	2. Item no 2- The firm proposes to import 36 Trunion pins of weight 229.324 MT. There is minor machining. If we take 20% recovery, there is no reduction in number of pins. This Office recommends for import of 36 Trunion pins of weight 229.324 MT.. 3. Item no 3 & 6 are components & may be allowed under GN-4. 4. Item no 4- the firm has given calculation for 172 bearings. The same may be allowed under GN-4 as these are components. 5. Item no 5 – It is a spares & may be allowed as per spares policy. The Regional Authority may take necessary action accordingly.			
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2	Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 02.11.2010	Defer 02.11.2010

		06.01.2009	Date:14.12.2010
Decision : The representative of the DHI informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010..			

3	Case No.:8/24/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00380/AM11/	RLA File :04/24/040/00092/AM11/	Lic.No/Date:0410116119 09.08.2010	Defer Date:14.12.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.12.2010.: - 1. Information in respect of Sl.No.1,6 & 9 of the Standard Deficiency Format. 2. Information in respect of 11 & 11A of Standard Deficiency Format for import items at S. Nos 40 & 44.			

4	Case No.:14/24/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00386/AM11/	RLA File :11/24/040/00020/AM11/	Lic.No/Date:1110022896 09.08.2010	Defer Date:14.12.2010
	Decision : As per written comments of DHI communicated vide their U.O. No.3(80)/10-TSW(B)/526 dated19.10.2010, the ALC decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The total export weight of item no 1 is 141 MT & that of item no 2 is 24.3 MT & the same may be incorporated in the license. <u>Import</u> 1. Item no 1- The firm has sought import of two numbers of weight 21.61 MT with wastage of 6.9 %. This Office recommends for import as applied for. 2. Item no 2- Item may be allowed as applied for. However weight of the item is 39.934 MT may be incorporated in the license. 3. Item no 3- Item may be allowed as applied for. However weight of the item is 12.58 MT may be incorporated in the license. 4. Item no 4- The firm has sought import of one number of Hemi Head Pressing weight 9.03 MT. This Office recommends for import as applied for. 5. Item no 5- The firm has sought import of 5.774 MT with 9.6%. This Office recommends 30% recovery & recommends for import of 5623 kg with 6.7% wastage. The Regional Authority may take necessary action accordingly.			

5	Case No.:6/24/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00378/AM11/	RLA File :04/24/040/00109/AM11/	Lic.No/Date:0410116180 11.08.2010	Defer Date:14.12.2010
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 14.12.2010.			

Case No: 14.12.2010. -

1. Basis to calculate the quantity of imported inputs i.e. inserts (How the quantity arrived) and its use in the export product/process.
2. Process of manufacturing each export product.

6	Case No.:15/24/80-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:30/80- ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00387/AM11/	RLA File :11/24/040/00026/AM11/	Lic.No/Date:1110022927 11.08.2010	Defer Date:14.12.2010
	Decision : The Committee observed that the firm has not replied to the DIT's letter 22.10.2010 for discussion with the firm's technical representative regarding usage of import material in the export product, wastage involved etc. The ALC, therefore, decided to remind the firm to depute their technical representative for discussion with DIT regarding usage of import material in the export product, wastage involved etc. and to relist the case for 14.12.2010.			

7	Case No.:7/24/80-ALC2/2010	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:30/80- ALC2/2010 02.11.2010	Status: Approved
	HQ File :01/80/050/00379/AM11/	RLA File :04/24/040/00083/AM11/	Lic.No/Date:0410116218 12.08.2010	
	Decision : As per written comments of DHI communicated vide their U.O. No.3(139)/09-TSW(B)/518 dated 12.10.2010, the ALC decided to ratify the norms in respect of the subject advance authorization as under:- Export The export weight of item no 1 is 55790 kg, item no 2 is 57209 kg, item no 3 is 26942 kg and that of item no 4 is 27707 kg & the same may be incorporated in the license along with quantity in number. Import The firm is importing Aluminum pipes. The manufacturing activity involves cutting, end forming & bending etc. The firm is seeking wastage ranging from 1.3 % to 7.5 %. Firm has not specified reason for such variation of wastage. This Office recommends for 56,348 kg for item no 1, 57,781 kg for item no 2, 26,943 kg for item no 3 & 27984 kg for item no 4. The wastage recommended is 1% as imported item is a non-ferrous pipe. The Regional Authority may take necessary action accordingly.			

8	Case No.:1/24/80-ALC2/2010	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:30/80- ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00373/AM11/	RLA File :31/24/040/00092/AM11/	Lic.No/Date:3110044476 26.08.2010	Defer Date:14.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the ALC to call for the following information/clarification from the firm and to re-list the case for 14.12.2010.: - 1. Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format of Export Product. 2. Specific item of export with number & weight of each type. 3. Input for each export Product. 4. Sample of Export product.			

	Case No.:3/24/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:30/80- ALC2/2010 02.11.2010	Status: Deferred

	HQ File :01/80/050/00375/AM11/	RLA File :07/24/040/00207/AM11/	Lic.No/Date:0710073874 27.08.2010	Defer Date:14.12.2010
9	Decision : The Committee noted that firm's application has been sent to DHI. However the Committee handed over the firm's application to DC(MSME). On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the ALC to call for the following information/clarification from the firm and to re-list the case for 14.12.2010.: - 1. Use and weight of each export product separately/imported input in a tabulated form indicating weight of each imported input before and after machining operation on it; 2. Process of manufacturing to be carried out on imported input to manufacture Export product indicating stage wise wastage there in. 3. Criteria for selection of a particular size rectangular bar for an export product and its weight for each export product. 4. Any other information justifying the % wastage involved along with its justification.			

	Case No.:4/24/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:30/80- ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00376/AM11/	RLA File :07/24/040/00206/AM11/	Lic.No/Date:0710073875 27.08.2010	Defer Date:14.12.2010
10	Decision : The ALC noted that firm's application has been sent to DHI. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the ALC to call for the following information/clarification from the firm and to re-list the case for 14.12.2010.: - 1. Use and weight of each export product/imported input in a tabulated form indicating weight of each imported input before and after machining operation on it; 2. Process of manufacturing to be carried out on imported input to manufacture Export product indicating stage wise wastage there in. 3. Criteria for selection of a particular size rectangular bar for an export product and its weight for each export product. 4. Any other information justifying the % wastage involved along with its justification.			

	Case No.:5/24/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:30/80- ALC2/2010 02.11.2010	Status: Deferred
11	HQ File :01/80/050/00377/AM11/	RLA File :05/24/040/00198/AM11/	Lic.No/Date:0510271860 31.08.2010	Defer Date:14.12.2010
	Decision : The representative of the DIPP informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010..			

	Case No.:10/24/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:30/80- ALC2/2010 02.11.2010	Status: Approved
	HQ File :01/80/050/00382/AM11/	RLA File :05/24/040/00208/AM11/	Lic.No/Date:0510271875 31.08.2010	
12	Decision : As per written comments of DIPP communicated vide their U.O. Note dated 02.11.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under on repeat basis as per Advance Authorization No.0510259916 dated 05.03.2010 ratified in Norms Committee Meeting No. 6/80 dated 11.05.2010.			

1. Net weight of export product may be specified as 368.6 Kgs.
2. Quantity of import item may be allowed as 1548.2 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap.

The Regional Authority may take necessary action accordingly.

13	Case No.:12/24/80-ALC2/2010	Party Name:MVS ENGINEERING LTD	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Approved
	HQ File :01/80/050/00384/AM11/	RLA File :05/24/040/00201/AM11/	Lic.No/Date:0510271991 01.09.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. Note dated 02.11.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words “Containing 3800 Kgs. of Carbon Molecular Sieves” may be suffixed with a description of export product. 2. Quantity of import item may be allowed as applied for i.e. 3800 Kgs. on net to net basis. The Regional Authority may take necessary action accordingly.			

14	Case No.:13/24/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Approved
	HQ File :01/80/050/00385/AM11/	RLA File :03/94/040/00489/AM11/	Lic.No/Date:0310590548 01.09.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. Note dated 02.11.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty Export weights of 126.93 MT, 7.21 MT, 95.559 MT, 52.837 MT, 68.368 MT & 38.5 MT may be specified with the quantities of export products from S.No.1 to 6 respectively. 2. Word “Relevant” may be prefixed with the description of import items at Sl. Nos. 1 & 2. 3. Quantities of import items at S.No.1 & 2 may be allowed as 1.05 Kgs/ Kg. content in the export products. 4. Weight of “20.567 MT ”may be added with the quantity of import item at Sl.No.3 and quantity of this item may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

15	Case No.:16/24/80-ALC2/2010	Party Name:KIRLOSKAR BROTHERS LTD	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Approved
	HQ File :01/80/050/00388/AM11/	RLA File :31/24/040/00094/AM11/	Lic.No/Date:3110044571 03.09.2010	
	Decision : On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

16	Case No.:17/24/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00389/AM11/	RLA File :03/95/040/00432/AM11/	Lic.No/Date:0310590878 03.09.2010	Defer Date:14.12.2010
	Decision : The representative of the DHI informed the Committee that they received the firm’s application on 26.10.2010 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010..			

17	Case No.:18/24/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00390/AM11/	RLA File :04/24/040/00132/AM11/	Lic.No/Date:0410116988 06.09.2010	Defer Date:14.12.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 14.12.2010.: - 1. Information in respect of Sl.No.4,5,6 & 11 of the Standard Deficiency Format – Air Cooler Package wise.				

18	Case No.:4/25/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00394/AM11/	RLA File :53/24/040/00015/AM11/	Lic.No/Date:5310011323 08.09.2010	Defer Date:14.12.2010
Decision : The Committee noted that the firm's application has been sent to C&PC on 25.10.2010. The Committee, therefore, decided to remind C&PC for expediting their comments. The case may be re-listed for 14.12.2010.				

19	Case No.:3/25/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00393/AM11/	RLA File :31/24/040/00109/AM11/	Lic.No/Date:3110044643 13.09.2010	Defer Date:14.12.2010
Decision : The representative of the DHI informed the Committee that they received the firm's application on 25.10.2010 and case is under study. The case may be relisted on 14.12.2010.				

20	Case No.:5/25/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00395/AM11/	RLA File :04/24/040/00136/AM11/	Lic.No/Date:0410117138 14.09.2010	Defer Date:14.12.2010
Decision : The Committee handed over the firm's application to the representative of DC(MSME) in the meeting for comments. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.12.2010. 1. Basis to calculate the quantity of imported input i.e. inserts (How the quantity arrived) and its use in the export product/process. 2. Process of manufacturing each Export Product. 3. Drawing design-showing placement of each imported input therein.				

21	Case No.:6/25/80-ALC2/2010	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:30/80-ALC2/2010 02.11.2010	Status: Deferred
	HQ File :01/80/050/00396/AM11/	RLA File :07/24/040/00188/AM11/	Lic.No/Date:0710074164 14.09.2010	Defer Date:14.12.2010
Decision : The Committee noted that firm's application has been sent to DIPP on 25.10.2010 for examination & comments and to relist the case for 14.12.2010.				

Case No. A - 12	M/s. Indiana Grating Pvt. Ltd.,	HQ F.No.01/87/80/162/00171/AM11/DES-I	Lic. No. & Date
Meeting No.30/11	Mumbai	RLA No.03/24/041/00102/AM03	0310177747
Date: 02.11.2010		Ratification of norms	dt.10.01.2003

The representative of the DHI informed the Committee that the similar case is being done by NC-II. The Committee, therefore, decided to transfer the case to NC-II for taking further necessary action.

Sl.No.286

Case No. A/R- 87	M/s. Jord Engineers India Ltd.,	HQ F.No.01/80/50/00412/AM10/DES-I	Lic. No. & Date
Meeting No.30/11		RLA No.34/24/040/00094/AM10	3410025191
Date: 02.11.2010	Vadodara	Ratification of norms	dt.24.09.2009

The Committee observed that the firm has furnished incomplete reply and does not the answer calling for certain information. On the recommendation of DIPP, the Committee, therefore, decided to remind the firm to clearly give material balancing i.e. net weights of all imported and indigenous inputs in the export product failing which their case will be rejected without any further notice and to relist the case for 14.12.2010.

Sl.No.287

Case No. A/R- 90	M/s. Larson & Turbo Ltd.,	HQ F.No.01/80/50/00742/AM10/DES-I	Lic. No. & Date
Meeting No.30/11		RLA No.03/95/040/00713/AM10	0310558679
Date: 02.11.2010		Ratification of norms	dt.04.02.2010

As per written comments of DIPP communicated vide their U.O. Note dated 02.11.2010, the committee decided to inform the firm as under:-

Quantity of import item at Sl. No. 2 i.e. Clad Plates has been allowed inclusive of 12 % wastage on repeat basis. This item was earlier allowed with 12% wastage (as applied for) for the similar export product in the case of Advance Authorisation No. 0310540959 dated 08.10.2009 as ratified in Norms Committee meeting No, 44/80 dated 02/02/2010.

Sl.No.288

Case No. A/R- 92	M/s. Alstom Projects India Ltd.,	HQ F.No.01/80/50/01032/AM08/DES-I	Lic. No. & Date
Meeting No.30/11		RLA No.03/94/040/00922/AM08	0310453541
Date: 02.11.2010	Vadodara	Ratification of norms	dt.11.12.2007

As per written comments of DHI communicated vide their U.O. No. 3(31)/10-TSW(B) dated 01.11.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

1. Export product 1- The description of export product may be amended to "Shaft Seal" & its weight is 3.623 MT each may be incorporated in the license.
2. Export product 2- The description of export product may be amended to "Guide Bearing Assembly" & its weight is 21.392 MT each may be incorporated in the license.
3. Export product 3- The description of export product may be amended to "Turbine Shaft" & its weight is 57.796 MT each may be incorporated in the license.

Import

1. Import item no 1 to 4- The firm has applied for 252.082 MT. These items are used in the export item no 1 & 2. The same was subsequently reduced. The firm has given the calculation of 142.482 MT (Gross weight) out of which weight of components is 84.482 MT resulting in wastage of 68%. This Office agrees to wastage of 45% with 1/3rd recovery and recommends for import of 128.3 MT for item no 1 to 4. (amended list at F/X)
2. Item no 5 to 8- These are components. Item no 5 to 7 may be allowed at 32 numbers each & item no 8 at 16 number as per the firms request under GN-4.
3. Item no 9 & 10- These are raw material for export item no 3. There is slight machining. But recovery will not reduce the quantity of import. This Office recommends import as applied for. However word "raw"

may be prefixed to the description of the import items.

The Regional Authority may take necessary action accordingly.

Sl.No.289

Case No. A/R- 97	M/s. Larson &	HQ F.No.01/80/50/00437/AM10/DES-I	Lic. No. & Date
Meeting No.30/11	Toubro Ltd.,	RLA No.03/95/040/00424/AM10	0310540959
Date: 02.11.2010		Ratification of norms	dt.08.10.2009

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 14.12.2010.

Additional quantity of welding consumables has been claimed for weld overlay and PTCs. However, weight of the material has not been included in the material balancing. The same may be clarified and revised material balancing may be submitted.

S.No.290

Case No. A/R – 152	M/s. Thermax Ltd.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No.30/11		RA.F.No.31/24/040/00153/AM08	3110030218
Date: 02.11.2010		Ratification of norms.	dt.08.08.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010.

S.No.291

Case No.A/R. - 59	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/50/00875/AM09/DES.I	Lic.No. & Date
Meeting No.30/11		RA.F.No.05/24/040/00327/AM09	0510225643
Date: 02.11.2010		Ratification of norms	dt.18.08.2008

The Committee handed over the firm's reply to DHI for examination and comments and to relist the case for 14.12.2010.

S.No.292

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/162/ 00961/AM08/DES	Lic.No. & Date
Meeting No.30/11		RA F.No.03/94/040/00587/AM08	0310442080
Date: 02.11.2010		Ratification of norms	dt.06.09.2007

The Committee directed to forward a copy of firm's reply to DIPP for examination and comments and to relist the case for 14.12.2010.

S.No.293

Case No. A/R-98	M/s. Mahle Filter Systems (I) Ltd., (Formerly Purolator (I) Pvt. Ltd.,)	HQ F.No.01/80/50/00874/AM08/DES-I	Lic. No. & Date
Meeting No.30/11		RLA No.05/24/040/00330/AM08	05102206794
Date: 02.11.2010		Revision of norms	dt.26.07.2007

The Committee handed over the firm's reply to DIPP for examination and comments and to relist the case for 14.12.2010.

S.No.294

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.30/11		RLA No.61/24/040/00069/AM09	6110000286
Date: 02.11.2010		Ratification of Norms	dt.06.02.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010.

decided to defer the consideration and to relist the case for 14.12.2010.

S.No.295

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date 6110000313 dt.29.05.2009
Meeting No.30/11		RLA No.61/24/040/00007/AM10	
Date: 02.11.2010		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010.

S.No.296

Case No. A/R-104	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/050/01307/AM09/DES-I	Lic. No. & Date 0310494811 dt.19.11.2008
Meeting No.30/11		RLA No.03/94/040/00783/AM10	
Date: 02.11.2010		Amendment / correction of norms	

As per written comments of DIPP communicated vide their U.O. Note dated 02.11.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weight of export product at SI .No. 14 may be corrected to 1.6786 MT instead of 6.86 MT.
2. Net weight of export product at SI .No. 23 may be corrected to 20.55 MT instead of 5.72 MT

The Regional Authority may take necessary action accordingly.

S.No.297

Case No. A/R-105	M/s. Motherson Sumi Systems Ltd., New Delhi	HQ F.No.01/80/050/00213/AM07/DES-I	Lic. No. & Date 2510001671 dt.30.05.2006
Meeting No.30/11		RLA No.25/24/040/00003/AM07	
Date: 02.11.2010		Ratification of norms	

The Committee directed to forward the case file to DHI for examination and comments and to relist the case for 14.12.2010.

S.No.298

Case No. A/R-106	M/s. Motherson Sumi Systems Ltd., New Delhi	HQ F.No.01/80/050/00214/AM07/DES-I	Lic. No. & Date 2510001672 dt.30.05.2006
Meeting No.30/11		RLA No.25/24/040/00004/AM07	
Date: 02.11.2010		Ratification of norms	

The Committee directed to forward the case file to DHI for examination and comments and to relist the case for 14.12.2010.

S.No.299

Case No. A/R-107	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/050/01171/AM09/DES-I	Lic. No. & Date 0510229084 dt.10.10.2008
Meeting No.30/11		RLA No.05/24/040/00335/AM09	
Date: 02.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010..

S.No.300

Case No. A/R. - 55	M/s. ICM Engineering Pvt. Ltd.,	HQ F.No.01/80/162/01053/AM06/DES.I	Lic.No. & Date 0510170529 dt.11.11.2005
Meeting No.30/11		RA.F.No.05/24/040/00605/AM06	
Date: 02.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010..

S.No.301

Case No. A/R – 149	M/s. Thermax LTd.,	HQ F.No.01/81/50/000310/AM06/DES.I	Lic.No. & Date
Meeting No.30/11		RA.F.No.31/24/040/00017/AM06	3110021206 dt.14.07.2005
Date: 02.11.2010		Ratification of norms.	

The Committee handed over the firm's reply to DHI for examination and comments and to relist the case for 14.12.2010.

S.No.302

Case No. A/R- 99	M/s. United Drilling Tools Pvt. LTd., Delhi	HQ F.No.01/80/50/00815/AM09/DES-I	Lic. No. & Date
Meeting No.30/11		RLA No.05/24/040/00305/AM09	0510225008 dt.05.08.2008
Date: 02.11.2010		Revision of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010.

Case No. A/R-127	M/s. Motherson Sumi System Ltd., New Delhi	HQ F.No.01/80/050/00319/AM09/ DES-I	Lic.No. & Date
Meeting No.30/11		RA F.No.05/24/040/00319/AM07	0510215301 dt.22.01.2008
Date: 02.11.2010		Ratification of norms	

As per written comments of DHI communicated vide their U.O. No.3(99)/08-TSW(B)/528 dated 28.07.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export item no 1- Panel ASM-C/PLR UPR TR- weight 350 grams.

Sl no	item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.102 mts	2
2	Polypropylene granules	299 gms	5

Export item no 2- TRIM ASY BODY L/PLR - weight 400 grams.

Sl no	item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.136 mts	2
2	Polypropylene granules	318 gms	5

Export item no 3- Molding ASM W/S SI GARN - weight 322 grams.

Sl no	item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.102 mts	2
2	Polypropylene granules	266 gms	5

Export item no 4- FILLER ASM-I/P STRG COL OPG - weight 65 grams.

Sl no	item	quantity	Wastage in %
1	PU laminated Fabric 1.68 meter wide	0.036 mts	2
2	Polypropylene granules	23 gms	5
3	ABS granules	23 gms	5

Export item no 5- Panel ASM-C/PLR UPR TR- weight 515 grams.

Sl no	item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.195 mts	2
2	Polypropylene granules	413.7 gms	5

Export item no 6A- PANEL ASM L/PLR - weight 300 grams.

Sl no	item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.082 mts	2
2	Polypropylene granules	248.85 gm	5

Export item no 6B- PANEL ASM L/PLR - weight 300 grams.

Sl no	item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.069 mts	2
2	Polypropylene granules	255.15 gm	5

Export item no 7- Molding ASM W/S SI GARN - weight 322 grams.

Sl no	item	quantity	Wastage in %
1	ABS granules	50.4 gms	5

Adhesive proposed for import is a consumable & may be allowed at 5% of FOB value of exports. Components proposed for import may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

Case No. A/R-128	M/s. Macmet India Ltd., Kolkata	HQ F.No.01/80/050/00479/AM09/ DES-I	Lic.No. & Date 0210113457 dt.11.06.2008
Meeting No.30/11		RA F.No.02/24/040/00031/AM09	
Date: 02.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010.

Case No. A/R-129	M/s. Plant Engineering Services, Chennai	HQ F.No.01/80/050/00560/AM10/ DES-I	Lic.No. & Date 0410108037 dt.24.09.2009
Meeting No.30/11		RA F.No.04/24/040/00146/AM10	
Date: 02.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010.

Case No. A/R-130	M/s. GEA BGR Energy System India LTd., Chennai	HQ F.No.01/80/050/00566/AM09/ DES-I	Lic.No. & Date 0410096891 dt.01.07.2008
Meeting No.30/11		RA F.No.04/24/040/00085/AM09	
Date: 02.11.2010		Ratification of norms	

The Committee observed that the firm's has furnished incomplete reply to this office letter calling for certain information. The Committee, therefore, decided to remind the firm that their reply should contain calculation of Raw Material and supported by drawing failing which their case will be rejected without further notice and to relist the case for 14.12.2010.

Case No. A/R-131	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQ F.No.01/80/050/01701/AM09/ DES-I	Lic.No. & Date 0410101782 dt.22.01.2009
Meeting No.30/11		RA F.No.04/24/040/00233/AM09	
Date: 02.11.2010		Ratification of norms	

As per written comments of DHI communicated vide their U.O. No.3(40)/10-TSW(B) dated 01.11.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total weight of export product for two sets is 41614 MT & the same may be incorporated in the licence. The word "Auxiliaries" may be deleted from the description of export product.

Import per unit

1. Item no 1- The item may be allowed at 746 MT with 3% wastage.
2. Item no 2- The item may be allowed at 201 MT with 3% wastage.
3. Item no 3- The item may be allowed at 16MT with negligible wastage as applied by the firm

3. Item no 3 - The item may be allowed at 10MT with negligible wastage as applied by the firm.
4. Item no 4 - The item may be allowed at 9 MT with negligible wastage.
5. Item no 5- The item may be allowed at 2 MT with negligible wastage.
6. Item no 6- Hollows may be allowed at 916 MT with 10 % wastage. CS tubes at 1377 MT with 2% wastage, CS PIPE (SEAMLESS) at 517 MT & ERW 483 MT with 2% wastage.
7. Item no 7- Blooms may be allowed at 301 MT with 30 % wastage (as was recommended for 0410103660 dtd 03-04-09.). AS tubes at 926 MT with 2% wastage, AS PIPE (SEAMLESS) at 385 MT with 2% wastage.
8. Item no 8- The item may be allowed at 117 MT with 2% wastage.
9. Item no 9- The item may be allowed at 60.2 MT with 2% wastage. Quantity of import is 3,000 numbers may be incorporated in the license.
10. Item no 10- Welding wire- 35 MT, Electrode-3 MT, Cobalt based powder 2 MT, welding Flux 2 MT as applied by the firm.
11. Item no 17 may be deleted as these are not components of the export product.
12. Item no 19 & 23 are raw materials. The firm has sought no wastage on these items. May be recommended as applied for with accountability clause.
13. Item no 36- The item may be deleted as the firm has not given calculation for the same.
14. Item no 46 to 97 are spares & may be allowed as per spares policy.
15. All other items are components & may be allowed under GN-4 .

The Regional Authority may take necessary action accordingly.

Sl.No.48

Case No. C - 14	M/s. Kerns Aero	HQ F.No.01/80/162/00423/AM11/DES-I
Meeting No.30/11	Products Pvt. Ltd.,	Request for fixation of regular wastage norms
Date: 02.11.2010		

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 14.12.2010

1. Engineering drawing of the both export products & the corresponding raw material.
2. It appears from the sketch of the item no 2 that the raw material is a rod or bar & not a forging. The firm may clarify.
3. the sample of the export product 2.

Sl.No.49

Case No. C - 15	M/s. Metal Closure	HQ F.No.01/80/162/00409/AM11/DES-I
Meeting No.30/11	Pvt. Ltd.,	Request for modification of Standard Input
Date: 02.11.2010		Output Norms at Sl.No.C-773

The Committee observed that the EEPC has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the EEPC again to give information regarding all industry data. This information may be given manufacture wise and to relist the case for 14.12.2010.

Sl.No.50

Case No. C - 13	M/s. GTN Engineering	HQ F.No.01/92/180/Norms/AM11/PC-VI/ DES-I
Meeting No.30/11	(India) Ltd.,	Modification of SION at SL. No. C-689 for the
Date: 02.11.2010	Coimbatore(TN)	export product "Industrial Valves" in respect of
		LOP No: PER:A/2004/055 EOU-TN
		dt.10.11.2004

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 14.12.2010.

1. Specific modification require in SION C-689.
2. Modified SION C-689 as per their suggested modification.
3. Detailed justification/basis for the proposed modification in SION.

Sl.No.51

Case No. C - 13	M/s. Swastik Pipes	HQ F.No.01/80/162/00408/AM11/DES-I
Meeting No.30/11	Ltd., New Delhi	Request for Clarification in accordance with the

Date: 02.11.2010	Para 2.3 of FTP 2009-14 in respect of Handbook of Procedures Vol.I
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The Committee decided to ask firm to give clarify to firm that “ 3 Layer Polyethylene Coated ERW Line Pipe” are not covered under SION C-2004 for Engineering Products.

Case No. C - 15	M/s. Leo Prime Comp Pvt. Ltd.,	HQ F.No.01/80/162/01028/AM11/ DES-I
Meeting No.30/11		Amendment of ad-hoc wastage norms
Date: 02.11.2010		

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010.

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.30/11		Fixation of input output norms for the export product “Tool Holder” in respect of 100% EOU
Date: 02.11.2010		

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 14.12.2010.
